

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "D" BENCH

**Before: DR. BRR Kumar, Vice President  
And Shri T. R. Senthil Kumar, Judicial Member**

**S.P No. 07/Ahd/2026  
(in ITA No. 190/Ahd/2022)  
Assessment Year: 2017-18**

M/s. Madhya Gujarat Vij Company Ltd. 4 <sup>th</sup> Floor, Sardar Patel Vidyut Bhavan, Race Course Circle, Alkapuri, Baroda-390007  <b>PAN: AADCM7439H (Appellant)</b>	Vs	The ACIT Ciccle-2(1(2), Vadodara  <b>(Respondent)</b>
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**Assessee Represented: Shri Mehul K. Patel, Adv.  
Revenue Represented: Shri Abhijit, Sr. D.R.**

Date of hearing : 13-02-2026  
Date of pronouncement : 13 -02-2026

**आदेश/ORDER**

**PER : DR. BRR KUMAR, VICE PRESIDENT:-**

This Stay Application is filed by the assessee seeking to stay on collection/recovery of the outstanding demand aggregating to Rs.58,32,57,104/-, which is subject matter of appeal in ITA No. 190/Ahd/2022 relating to the Asst. Year 2017-18.

2. Ld. Counsel submitted that the total demand of tax was Rs. 77,15,73,583/- and interest was of Rs.42,27,93,883/- totaling to

Rs.119,48,16,356/-. Out of which the amount already paid Rs. 61,15,38,252/- out of the total demand Rs.119,48,16,356/-. Since substantial amount had already been paid, the stay of the remaining demand is hereby granted.

3. In the result, the Stay Application filed by the assessee is hereby allowed.

Order pronounced in the open court on 13 -02-2026

**Sd/-**  
**(T.R. SENTHIL KUMAR)**  
**JUDICIAL MEMBER** *True Copy*  
**Ahmedabad : Dated 13/02/2026**

**Sd/-**  
**(DR. BRR KUMAR)**  
**VICE PRESIDENT**

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण,  
अहमदाबाद